

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1. Rescind 4.12.21

11. Recall things
 Service of copy
 of Court not
 2. Ad

11. Ad? 21.7.2000

For order

L
 20.7.2000

Resv.

Order dt. 21.7.2000

Lawyers are on
 strike. Rejoinder not
 filed. Postponed to
 16.8.2000 for the same.

21/7/2000

21/7/2000
REGISTRAR

Rescind 4.12.21

Ad? to 16.8.2000

For order

L
 17.8.2000

Resv.

05. Order dated 15.11.2000

Heard the learned Counsel of both sides. In this Application praying for compassionate appointment by the son of M. U. Sena, who retired on 4.11.97 on the ground of invalidation, the case of the applicant is that the concerned Circle Relaxation Committee has not so far considered the merit of the prayer for compassionate appointment for want of some documents. Hence, at this stage it is premature for us to give a finding as to whether the applicant deserves any appointment under Rehabilitation Assistance Scheme. The applicant, if so advised, may furnish the ^{required} papers to the authorities as he may deem fit, whereafter the Circle Relaxation Committee may consider the same. We make it clear that we express no opinion with regard to eligibility of the applicant for getting compassionate appointment under the Rehabilitation Scheme.

The Original Application is disposed of with the above observation, but no order as to costs.

V. V. V.
 Vice-Chairman

Member (J)